

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/ 3178 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ¹⁶19 May, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/635, dtd. 13.05.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 09.05.2025**. The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/ 3179-3180 /A, dated , 19-05-2025
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

^{19.05.25}
JT. REGISTRAR (VIGILANCE)